

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O. A. No. 413 of 1993

DATE OF DECISION 10-3-1993

C. Gomathy Applicant (s)

Mr. P. Sivan Pillai Advocate for the Applicant (s)

Versus

The Divisional Personnel Officer, Southern Railway, Trivandrum and others Respondent (s)

Mr. P. A. Mohammed (R1 to 3) Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. S.P. Mukerji, Vice Chairman

and

The Hon'ble Mr. A. V. Haridasan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the Judgement? No
4. To be circulated to all Benches of the Tribunal? No

JUDGEMENT

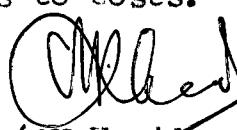
(Hon'ble Mr. S.P. Mukerji, Vice Chairman)

In this application dated 2nd March, 1993 filed under Section 19 of the Administrative Tribunals Act the applicant a project casual labour whose name, according to her has been included at Sl. No. 1533 in the Live Register of Project Casual Labour of Trivandrum Division of the Southern Railway has prayed that the respondents be directed to re-engage her as they have engaged persons who are junior to her in the Live Register.

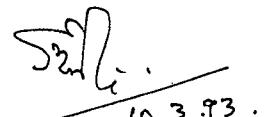
2. When the case came up for admission today, the learned counsel for both the parties agreed that the

application can be disposed of at the admission stage itself with appropriate direction to Respondent No.2 for disposal of the applicant's representation dated 28.12.92 at Annexure A5.

3. In the above light, we admit this application and dispose of the same with the direction to the 2nd respondent to consider and dispose of the applicant's representation dated 28.12.92 at Annexure A5, in accordance with law with a speaking order within a period of two months from the date of communication of a copy of this judgment. If the said representation is not readily available with the 2nd respondent, a copy thereof at Annexure A5 shall be disposed of on the above lines. The decision on the representation shall be communicated to the applicant within the aforesaid period. There is no order as to costs.



(AV Haridasan)
Judicial Member


10.3.93.

(S.P. Mukerji)
Vice Chairman

10th March, 1993

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